

CENTRE FOR BUSINESS AND  
COMMERCIAL LAWS

**CALL FOR PAPERS**

---

**NLIU JOURNAL OF  
BUSINESS LAWS**

VOLUME VI, 2024

---



Centre for  
**Business &  
Commercial Laws**  
NATIONAL LAW INSTITUTE UNIVERSITY, BHOPAL

# INTRODUCTION

---

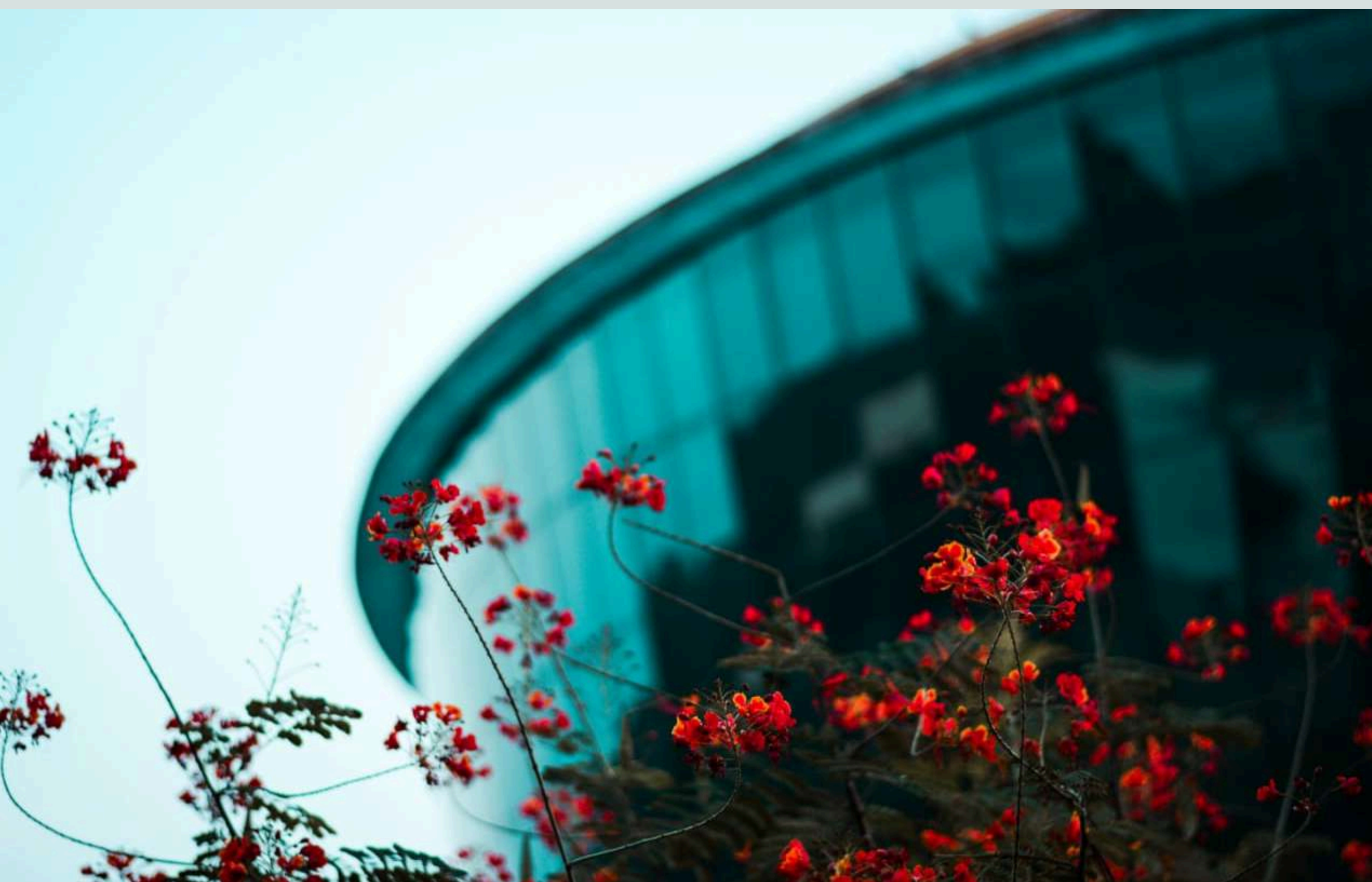
The Centre for Business and Commercial Laws (“CBCL”) was established as a “Centre for Excellence” in 2008 at the National Law Institute University, Bhopal (“NLIU”). Driven by its primary purpose to cultivate a culture of commercial keenness within the student community, CBCL has striven to generate awareness and facilitate scholarship in the field of corporate and business laws. It is in line with its mission to initiate discussion on and promote the understanding of business laws that the Centre has undertaken numerous initiatives over the years to aid the student community in refining their understanding of commercial laws.

The *Journal of Business Laws* (“JBL”) serves as the flagship publication of CBCL and is a specialized periodical devoted exclusively to corporate and commercial laws, which offers legal professionals, academicians and students an up-to-date review of the field. Published pieces include long articles, case and legislative comments, and book reviews on the law and practice relating to corporate and commercial laws.

Hon’ble Justice Suresh Kumar Kait, Chief Justice of the Madhya Pradesh High Court and the Chancellor of NLIU, serves as the Patron-in-Chief of the Journal, whereas Prof. (Dr.) S. Surya Prakash, Vice-Chancellor of NLIU, serves as the Patron of the Journal and Prof. (Dr.) Ghayur Alam, Chairperson CBCL, serves as the Editor-In-Chief of the Journal.

ABOUT  
CBCL

ABOUT  
THE  
NLIU  
JOURNAL  
OF  
BUSINESS  
LAWS



# THEMES

---

The Journal shall include articles pertaining to the field of business and commercial laws and welcomes submissions on any of the following broad themes and sub-themes:

## Broad Themes

- Taxation Law
- Securities and Capital Markets Law
- Intellectual Property Law
- Contract Law
- White-Collar Crimes.
- Company Law
- Investment Law
- Competition Law
- Law of Banking and Finance
- Insolvency and Bankruptcy Law

## Sub-Themes

- Tax Implications of Cross-Border Mergers
- Developments in Search and Seizure Processes Under the Tax Regime
- Regulation of Sovereign Wealth Funds in India
- Analysis of Recent Changes in the Governance Framework of AIFs
- Analysis of Amendments to the Foreign Exchange Management (Non-Debt Instrument) Rules, 2019
- Data Privacy Considerations in M&A Transactions
- Implications of India's New Deal Value Thresholds Under the Merger Control Regime
- Question of Due Process in RBI's Recent Enforcement Actions
- Critical Analysis of SEBI's New Rules on Futures & Options Trading in India
- Regulation of Downstream Investments by FDI-Controlled Companies (FOCC)
- Classification of Compulsorily Convertible Debentures as Equity
- An Analysis of Climate-Related Financial Risks and Sustainable Finance in the Market
- Evidentiary Requirements and Judicial Standards in Claiming Loss of Profits in Contracts
- Blockchain and AI: The Influence of Emerging Technologies on Insolvency and Bankruptcy
- Critical Analysis of the Cross-Border Insolvency Regime in India
- Global Minimum Tax on Corporates and India's Position
- Legal Contours of Short Selling in India
- Regulatory Spotlight on Related Party Transactions and Identification of Promoters
- Regulatory Evolution in Cross-Border Share Swaps: Opportunities and Compliance Challenges

The sub-themes are merely indicative areas of consideration and the authors are free to delve into any subject matter of contemporary relevance under the broad themes.

# CATEGORIES OF SUBMISSION

---

Submissions can be made under the following categories:

## **Long articles (4000 to 7000 words\*)**

The article must be a comprehensive and in-depth analysis of a contemporary issue in corporate and commercial laws and should include references to a range of sources and contributions in the form of alternatives and suggestions.

## **Book review (1000 to 3000 words\*)**

The review must be a crisp account of a recently published book on corporate and commercial laws, including the issues explored and related arguments of the author.

## **Case comments (2000 - 4000 words\*)**

The comment must be an analysis of a recent judgment, bringing out its relevance in light of the development of corporate and commercial law, views expressed in the judgment and the opinion(s) of the author(s).

## **Legislative comments (2000 - 4000 words\*)**

The comment must be a critical analysis of a recent amendment, legislative report, notification, or a new enactment, and must include the views of the author(s).

---

*\*The word limit is exclusive of the abstract and the footnotes. The prescribed word limit may be relaxed up to 10%, at the discretion of the Editorial Board.*

# SUBMISSION POLICY

---

The following policies are applicable to all submissions:

## **Authorship and Submission Limits**

- Manuscripts submitted to the journal shall not be co-authored by more than two individuals. Each author, whether submitting individually or as part of a co-authorship, is limited to one submission per volume.

## **Review Process**

- The review process for each manuscript entails a thorough, three-stage review: a technical review, a content review, and a peer review. Authors will be informed of the status of their manuscripts following each stage.

## **Copyright**

- The submissions made must be original and devoid of any plagiarized and AI generated content. All manuscripts shall only proceed to content evaluation after clearing a strict and thorough plagiarism and AI check to ensure the originality of the publication.
- Submissions made to the Journal of Business Laws must not have been previously published or submitted for publication elsewhere.
- The author agrees to give the Journal of Business Law all the necessary rights to produce, distribute and publish the manuscript, including but not limited to offline or online media.

## **Final Discretion of Editorial Team**

- Manuscripts not in conformity with these guidelines may be rejected at the sole discretion of the Editorial Team.
  - The Editorial Team retains the discretion to modify or exempt any of the aforementioned guidelines as deemed necessary.
-

# SUBMISSION GUIDELINES

---

The following guidelines ought to be followed:

## GUIDELINES:

- Title [Times New Roman, 14 points, 1.5 line spacing, Bold, All Caps, Centre Aligned]
  - Abstract [Times New Roman, 12 points, 1.15 line spacing, Italics, Justified, 2 cm indent on both sides]
  - Heading Level 1 [Times New Roman, 14 points, 1.5 line spacing, Bold, Capitalize each word and Small Caps, Centre Aligned] Numbering should be: I, II, III, ...
  - Heading Level 2 [Times New Roman, 12 points, 1.5 line spacing, Italics, Sentence case, Centre Aligned] Numbering should be: A, B, C, ...
  - Heading Level 3 [Times New Roman, 12 points, 1.5 line spacing, Italics and Underlined, Sentence case, Left Aligned] Numbering should be: a), b), c), ...
  - Heading Level 4 [Times New Roman, 12 points, 1.5 line spacing, Italics, Sentence case, Left Aligned] Numbering should be: i., ii, iii, ...
  - Main Body [Times New Roman, 12 points, 1.15 line spacing, Justified, 1-inch margins on all sides]
  - Footnotes [Times New Roman, 10 points, 1.0 line spacing, Justified]
  - Any self-citations should be replaced with neutral phrasing such as “It has previously been written that..” in place of “I have previously written that..”
  - The title must succinctly encapsulate the topic and explain the body of work.
  - All acronyms and abbreviations should be spelled out on their first instance, followed by the short form in parentheses. Thereafter, only the short form should be used consistently throughout the manuscript.
  - There must be an abstract (250-300 words) which briefly describes the idea behind the submission, its structure, and the authors’ conclusion(s). It must include the novelty and usefulness of the idea that the author wishes to put forth and must categorically mention the specific contribution of the article beyond the existing available literature.
  - Numbers should be written in words, and percentage should be denoted by ‘%’ symbol.
-

# SUBMISSION GUIDELINES

---

The following guidelines ought to be followed:

## CITATION STANDARDS

1. Citations must strictly conform to the standards laid down in the Oxford University Standard for Citation of Legal Authorities (4th ed., 2012).
2. Manuscripts should only use footnotes as a means of citation. No other method shall be permitted.
3. Substantive footnotes are highly discouraged.

## MODE OF SUBMISSION

The manuscripts are to be submitted by 11:59 PM on January 10, 2025, via Google Form, which can be accessed [here](#).

Only those manuscripts which are submitted through the Google Form shall be considered for publication.

Each author will receive an acknowledgment of receipt of their submission from CBCL shortly after submitting.

---



In case of any queries, kindly drop an email at  
[cbcl@nliu.ac.in](mailto:cbcl@nliu.ac.in) or contact:

**Anjali Catherine Varghese**  
Convenor, CBCL | +91-97400 47722

**Mahak Saxena**  
Co-Convenor, CBCL | +91-96440 33443

**Sradha Santhanu**  
Secretary, CBCL | +91-89622 43225



**Centre for  
Business &  
Commercial Laws**  
NATIONAL LAW INSTITUTE UNIVERSITY, BHOPAL